

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2639
ANSWERED ON:11.03.2011
KOTESHWAR HYDRO POWER PROJECT
Bahuguna Shri Vijay

Will the Minister of POWER be pleased to state:

- (a) the present status of the Koteshwar Hydro Power Project;
- (b) whether any Committee has been constituted to ascertain the extent of loss to the project as a result of rise in water level of Tehri Dam;
- (c) if so, the details thereof;
- (d) whether the Government has compensated all the people who have been affected as a result of raising the height of Tehri Dam; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

- (a) : The civil works pertaining to dam, power house and tailrace etc. of Koteshwar Hydro Electric project have been completed. Also all Hydro Mechanical works have been completed. The 400 KV switchyard has been charged and the pre-commissioning tests of Unit-I are in progress. Unit-I is anticipated to be commissioned by March, 2011 and all the units by March, 2012.
- (b) & (c) : A Task Force consisting on nine experts from the various units of Bharat Heavy Electricals Limited (BHEL) and four senior officers of THDCIL was constituted by THDCIL in October, 2010 to draw action plan for restoration and implementation of the Koteshwar project. The estimated loss as a result of rise in water level of Tehri Dam assessed by the Task Force is approximately Rs.30 cr., which is covered under insurance.
- (d) & (e) : The Full Reservoir Level (FRL) of Tehri Dam is at EL 830 M and Maximum Flood Level (MFL) at EL 835 M. All the land and properties upto MFL i.e EL 835 M was proposed to be acquired. Rehabilitation & Resettlement (R&R) of the people upto EL-835 M has been done by State Govt. and the funds have been provided by THDCIL. However, as per the last survey conducted by Survey of India in the year 2007, 108 additional families were identified who are required to be disbursed compensation. Funds amounting to Rs.32 cr. required for rehabilitation of the additional families were released by THDCIL in the year 2008. Till now, the State Govt. of Uttarakhand has allotted plots to 108 eligible families and compensation has also been distributed to nearly 75% of these families.